



IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 306
IB-570/ND/2023
New IA-1096/ND/2026

IN THE MATTER OF:

ASK Trusteeship Services Private Limited ... **Applicant**

Versus

ATS Heights Private Limited ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 13.03.2026

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

MS. REENA SINHA PURI
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Anoop Rawat, Adv. Saurav Panda, Adv. Vaijayant Paliwal, Adv. Nikhil Mathur, Adv. Aditya M., Adv. Kirti Gupta, Adv. Diksha Sharma, Adv. Shreya Gupta, Adv Sanjeev Sharma, Adv Divya Joshi and Adv Anushree Poddar

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1096/ND/2026: For the reasons stated in the application and in the wake of the order dated 09.05.2024 passed by Hon'ble NCLAT in Company Appeal (AT) Insolvency No. 912 of 2024 as also the order passed in I.A. No. 1670 of 2026 in Company Appeal (AT) Insolvency No. 912 of 2024 on 09.03.2026, the **IA is allowed** and the **IB-570/ND/2023 is dismissed as withdrawn.**

The Corporate Debtor/Promoter is directed to ensure that the fees of the Monitor and Co-Monitor appointed by this Tribunal is paid.

Sd/-
(REENA SINHA PURI)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)